(50)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P.No. 27 of 1997 in OA.No.1859 of 1991

New Delhi, this 6th day of March, 2000

Hon'ble Shri Justice V. Rajagopala Reddy, VC(J) Hon'ble Smt. Shanta Shastry, Member(A)

Pramod Kumar Sharma and others as per Memo of parties All C/o Shri B.S. Mainee, Advocate 240 Jagriti Enclave (Vikas Marg Ext.) Delhi-110092. Petitioners

(By Shri B.S. Mainee, Advocate through Shri Sant Lal, proxy counsel.)

versus

- Shri D.P. Tripathi Secretary Ministry of Railways Rail Bhawan New Delhi.
- 2. Shri Vishu Dutta General Manager Western Railway Churchgate Mumbai.
- 3. Shri P.L. Relan
 Divisional Railway Manager
 Western Railway
 Kota. ... Respondents

(By Shri P.S.Mahendru, Advocate through proxy counsel Shri D.S. Jagotra)

ORDER(oral)

By Reddy, J. -

Following is the direction given in the

OA:

"...Taking this submission into account we dispose of these applications with a direction to the respondents to re-engage the applicants as Voluntary Ticket Collectors on the same terms and conditions as were given to them at the time of their earlier engagement and also to consider them for regularisation subject to their fulfilling necessary qualification and other minimum

CAR



requirements in accordance with the inter-se-seniority between the applicants and in accordance with the rules and instructions of the Railway Board in this regard."

- stated that petitioners have been re-engaged as Voluntary Ticket Collectors on the same terms and conditions as were offered at the time of their initial engagement. It is also stated that Voluntary Ticket Collector being a special type of status the petitioners are not entitled to the grant of temporary status like casual labours. It is further stated that under the rules, direct absorption/appointment in Group'C' posts cannot be made and as such the petitioners can only be absorbed and regularised in Group'D' posts.
 - The grievance of the petitioners in the CP is that though they have been re-engaged as Voluntary Ticket Collectors, they have not been given the benefits of temporary status and regularisation. Since it is clearly stated that they are not entitled for temporary status in view of their special status and also that they will be considered for regularisation in Group'D' posts and not in Group'C' posts and in the absence of any such direction given by the Tribunal that they should be regularised only in Group'C' posts, we do not find any violation of the directions of the Tribunal in the OA.





4. If the petitioners are not satisfied with the action taken by the respondents and if they are aggrieved by the same, it is open to the petitioners to agitate the matter in a fresh OA. The CP is, therefore, closed. No costs.

(Shanta Shastry)
Member(A)

(V.Rajagopala Reddy)
Vice Chairman(J)

dbc